

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.370/MP/2026 along with IA No. 128/2026**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with relevant regulations of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions to/against the Central Transmission Utility of India Limited qua the revocation of the Connectivity granted to the Petitioners.

Petitioner : First Energy Private Limited (FEPL) and Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **4.8.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, FEPL  
Shri Abhishk Munot, Advocate, FEPL  
Shri Kunal Kaul, Advocate, FEPL  
Shri Samikrith Rao, Advocate, FEPL  
Ms. Purvi Srivastav, Advocate, FEPL  
Shri Swapnil Verma, CTUIL

**Record of Proceedings**

The learned senior counsel for the Petitioners submitted that the present Petition has been filed *inter alia* seeking to quash and set aside the impugned communication dated 17.7.2026 issued by the Respondent/CTUIL, erroneously stating that the financial closure has been achieved by the Petitioners on 12.6.2026, i.e., after the stipulated date of 11.05.2026 and consequently threatening the Petitioners with revocation of the final connectivity dated 30.12.2024 and the encashment of the Connectivity Bank Guarantees furnished by the Petitioners. The learned senior counsel submitted that in terms of the final grant of connectivity granted by CTUIL dated 30.12.2024, the start date of connectivity was 11.11.2026 (as per the 38<sup>th</sup> JCC, it has been postponed to 30.9.2027) and, accordingly in terms of Regulation 11A(2) of GNA Regulations, the Petitioners were required to achieve the financial closure 6 months prior to the start date of connectivity, i.e. by 11.5.2026 ('FC Cut-off Date'). In this regard, the Petitioners submitted the loan sanction letter from Standard Chartered Bank dated 23.4.2026, along with other documents, demonstrating achievement of financial closure on 6.5.2026 itself, i.e., well before the cut-off date. However, on 6.6.2026, CTUIL belatedly raised further requisitions and, as regards the



loan sanction letter dated 23.4.2026 submitted by the Petitioners, it raised an issue that the Annexure to the said letter stated “*indicative*” terms and conditions. Pursuant to the above objection, the Petitioners obtained a sanction letter dated 10.6.2026 without the word “indicative” in the annexure, and there was no change in any other terms specified in the earlier sanction letter dated 23.4.2026. The Petitioners submitted the said sanction letter to CTUIL on 12.6.2026, i.e., within the stipulated period of seven (7) days. However, by the impugned communication dated 17.7.2026, CTUIL has taken a position that since the sanction letter was issued on 10.6.2026, i.e., after the FC Cut-off Date of 11.5.2026, it cannot be considered as a valid document for demonstrating the compliance under Regulation 11A(2) of the GNA Regulations and the Petitioners have therefore not met the requirement of financial closure within the stipulated time. The learned senior counsel further submitted that being aggrieved by the aforesaid communication, the Petitioners had also approached the Hon’ble High Court of Delhi by way of Writ Petition (c) No.10362/2026 and the Hon’ble High Court, by order dated 27.6.2026, disposed of the said Petition while directing the Petitioners to immediately move an application for interim relief before the Commission and further directing that the impugned communication dated 17.7.2026 shall not be given effect to till a decision is taken on the interim application.

2. The representative of the Respondent/CTUIL accepted the notice and sought two weeks’ time to file a reply.

3. Considering the submissions made by the learned senior counsel for the Petitioners and the representative of the Respondent/CTUIL, the Commission directed as under:

(a) Admit.

(b) The Respondent to file its reply to the Petition and IA, if any, within two weeks with a copy to the Petitioners, who may file their rejoinders, if any, within two weeks thereafter.

(c) In the meantime, the interim protection granted in terms of the Hon’ble Delhi High Court’s order dated 27.6.2026 shall continue until the next date of hearing.

4. The Petition, along with IA, will be listed for hearing on **17.9.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**